

FORM A PUBLIC ANNOUNCEMENT Under Regulation 3 of the Insolvency and Bankruptcy Board of India (Jugantar Sanction Process for Corporate Persons) Regulations, 2016 FOR THE FILING OF THE PUBLIC ANNOUNCEMENT IN THE REGISTER OF PUBLICITY FOR CREDITORS PENDING LIQUIDATION	
RELEVANT PARTICULARS	
1. Name of the Insolvency Administrator	Dr. Binay Kumar Singhania PAPER & CASTING PRIVATE LIMITED
2. Date of Incorporation of corporate debtor	19/01/2021
3. Authority under which corporate debtor incorporated/registered	ROC-Kolkata UJ-2016/115959/CO109515
4. Corporate Identity No. / Limited Liability Partnership No.	19/01/2021
5. Address of the registered office and principal office (if any) of corporate debtor	80-21, 1st Floor Salt Lake City, West Bengal-700061, India. PIN-700061
6. Address of the Insolvency Administrator in respect of corporate debtor	Dr. Binay Kumar Singhania PAPER & CASTING PRIVATE LIMITED C/o. The Insolvency Administrator Jugantar Sanction Process for Corporate Persons 19/01/2021
7. Details of closure of insolvency resolution process	05/06/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Binay Kumar Singhania Registration No.: IB-2016/0119-2004/2017
9. Address and e-mail of the interim resolution professional	B&S & Co, Diamond Harbour, 16 Strand Road, Diamond Harbour, West Bengal-700061, India. Email: bsk@bsh.com
10. Address and e-mail to be used for correspondence with the Interim resolution professional	Dr. Binay Kumar Singhania PAPER & CASTING PRIVATE LIMITED C/o. The Insolvency Administrator Jugantar Sanction Process for Corporate Persons 19/01/2021
11. Last date for submission of claims	13/11/2021
12. Name of the authorized representative of the sub-section (IA) of section 21, under clause (b) of sub-section (IA) of section 21, appointed by the interim resolution professional	Dr. Binay Kumar Singhania PAPER & CASTING PRIVATE LIMITED C/o. The Insolvency Administrator Jugantar Sanction Process for Corporate Persons 19/01/2021
13. Names of Insolvency Professionals identified by the Insolvency Administrator	N/A
14. Details of authorized representatives of creditors (Three names for each class)	N/A
15. Details of authorized representatives of secured creditors (Three names for each class)	N/A
16. Details of authorized representatives of unsecured creditors (Three names for each class)	N/A
17. Details of authorized representatives of employees (Three names for each class)	N/A
18. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
19. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
20. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
21. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
22. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
23. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
24. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
25. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
26. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
27. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
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30. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
31. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
32. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
33. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
34. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
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98. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
99. Details of authorized representatives of other stakeholders (Three names for each class)	N/A
100. Details of authorized representatives of other stakeholders (Three names for each class)	N/A

CHANDIGARH, SATURDAY, NOVEMBER 6, 2021

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF JUPITER SPINORS & CASTING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the debtor	JUPITER SPINORS & CASTING PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12/01/1999
3. Authorized address where corporate debtor is incorporated/registered	Unit-402, Kalyani, New-Bangalore
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U00199 KA 0001999 P00019995
5. Registered office address and principal office (if any) of corporate debtor	20-31, 3rd Floor Sakinaka, West-Bangalore, India. Phn-7000758
6. Insolvency commencement date in respect of corporate debtor	20/11/2021
7. Estimated date of closure of insolvency resolution process	05/06/2022
8. Name and registration number of the insolvency professional assigned as insolvency resolution professional	M. Binay Kumar, Sibergu Insolvency Professional No. 1819012
9. Address and email of the insolvency resolution professional, as registered with the Board of Insolvency Professionals	Box 6, Co, Diamond Heritage, V Seband Road, Unit-402, 3rd Floor, Kalyani, West-Bangalore-700019 Email: jupiterspinors@yahoo.com
10. Address and e-mail to be used for correspondence with the insolvency resolution professional	Box 6, Co, Diamond Heritage, V Seband Road, Unit-402, 3rd Floor, Kalyani, West-Bangalore-700019 Email: jupiterspinors@yahoo.com
11. Last date for submission of claims	11/11/2021
12. Classes of claims (if any, under draw sub-section (A) of section 21, ascertained by the insolvency resolution professional)	
13. Names of Insolvency Professionals identified to liaise with the creditors in accordance with clause (4) of section 21, ascertained by the insolvency resolution professional	N/A
14. Details of authorized representatives (a) Relieved form (b) Details of authorized representatives available at:	(a) Relieved form (b) Details of authorized representatives available at: http://www.insolvencyboardindia.com/home/downloads
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Jupiter Spin & Casting Private Limited on 20/11/2021.	
The creditors of Jupiter Spin & Casting Private Limited, are hereby called upon to submit their claims with proof or before 11/11/2021 to the insolvency resolution professional at the address mentioned above.	
The financial creditors are asked to submit their claims with proof by electronic means only. All other creditors must submit their claims with proof by physical means.	
A financial creditor belonging to a class, as listed against the No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to 15.	
Submission of false or misleading proofs of claim shall attract penalty.	
M. Binay Kumar, Sibergu Insolvency Professional No. 1819012 Unit-402, Kalyani, West-Bangalore-700019	